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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

O.A.No.643 of 1989.

Date of Order: 30/10/89

K.Lachaiah

...Applicant

Versus

1. The Director of Postal Services,
A.P: Northern Region, Hyderabad-1.
2. The Superintendent of Post Offices,
Karimnagar Division, Karimnagar.
3. The Sub Divisional Inspector (P)
Karimnagar (North) - 505 001.
4. M.Raji Reddy S/o Hanumantha Reddy
EDBPM, Lakshmipur, Karimnagar Division.

...Respondents

Counsel for the Applicant : Shri Y.Ashok Reddy ~~NOT PRESENT~~

Counsel for the Respondents : Shri J.Ashok Kumar

CORAM:

HONOURABLE SHRI B.N.JAYASIMHA : VICE CHAIRMAN

HONOURABLE SHRI J.NARASIMHA MURTHY : MEMBER (JUDL)(II)

(Judgment of the Bench dictated by Hon'ble
Shri B.N.Jayasimha, Vice-Chairman).

The applicant herein questions the selection made
to the post of Extra Departmental Branch Post Master of
Lakshmipur Village in Karimnagar Division by an order of the
2nd respondent in letter No.B2/394 dated 28-07-1989.

The applicant states that he was appointed as ~~an~~
Extra Departmental Branch Post Master of Lakshmipur Village
on 04-04-1989 on a temporary basis. He worked as Extra Departmental
Branch Post Master from 04-04-1989 to 08-08-1989. By
a memo No. B2/394 dated 19-04-1989, the 2nd respondent called
for applications from the eligible candidates for selection to
the post of Extra Departmental Branch Post Master. The Applicant
and the respondent No.4 applied for the same post along with
the other persons. The 2nd respondent made an enquiry /investi-
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gation in the village through the 3rd respondent i.e. the Sub-Divisional Inspector (P), Karimnagar-North. ~~and thereafter~~ passed without informing any one the 2nd respondent/an order ~~and~~ appointed ^{by} the 4th respondent as Extra Departmental Branch Post Master and terminated the services of the applicant. The applicant handedover the charge on 08-08-1989 in accordance with the order No.B2/394 dated 28-07-1989. The applicant contends that the 2nd respondent ~~s~~ has appointed the 4th respondent by colluding with the 3rd and 4th respondents. He states that he was having equal educational qualifications with the respondent No.4 and belongs to Backward Class Community. ~~and~~ also gained experience by working for four months. The residents of Lakshmpur village gave representations and requested the 1st respondent to appoint the applicant as Extra Departmental Branch Post Master stating that the 4th respondent is doing Electrician Contract works. He therefore contends that the 4th respondent has not ^{been} appointed in accordance with the E.D.Aagents (Conduct & Service) Rules. Hence he has filed this application.

3. The case was listed for orders ~~today~~ on 27-10-1989 at the request of the Advocate by his letter dated 27-09-1989. Neither the applicant nor his counsel was present on that date and it was posted for ~~dismissal~~ ^{disposal} today. Neither the applicant nor his counsel present. We have heard Shri Ashok Kumar, Standing counsel for the Department.

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AVL.

4. The learned standing counsel for the department has placed before us the relevant file. The file disclose that respondent no. 4 was selected after considering the qualification of all the applicants by the competent authority. On persual of the file we do not find that there has been any irregularity in the selection of respondent no. 4. We, therefore, see no merit in this application and it is dismissed. No Costs.

(Dictated in open Court)

B.N.Jaysimha

(B.N.JAYSIMHA)
VICE CHAIRMAN

MS

(J.N.MURTHY)
MEMBER(J)

Dated: 30th October, 1989.

(T) J. N. MURTHY (A)
Deputy Chairman (A)

AVL/
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TAR.